



The Telangana Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2018
Act 12 of 2018

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No. 12] HYDERABAD, THURSDAY, APRIL 12, 2018.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 10th April, 2018 and the said assent is hereby first published on the 12th April, 2018 in the Telangana Gazette for general information:-

ACT No. 12 OF 2018.

**AN ACT FURTHER TO AMEND THE TELANGANA
ASSIGNED LANDS (PROHIBITION OF
TRANSFERS) ACT, 1977.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2018.

(2) It extends to the whole of the State of Telangana.

Short title,
extent and
commence-
ment.

(3) It shall be deemed to have come into force with effect from 05.03.2018.

Amend-
ment of
section 4.
Act No. 9
of 1977.

2. In the Telangana Assigned Lands (Prohibition of Transfers) Act, 1977, in section 4, in sub-section (1), in clause (b), in sub-clause (i), for the expression "on or before 29.01.2007", the expression "on or before 31.12.2017" shall be substituted.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.